

- |     |   |     |  |
|-----|---|-----|--|
| 16. | Glyceryl Trinitrate                     | 53. | Cetrimide                                    |
| 17. | Phthalyl Sulphathiazole                 | 54. | Parachloro Metaxylene                        |
| 18. | Prednisolone                            | 55. | Promethazine                                 |
| 19. | Ether Anaesthetic                       | 56. | Dexamethasone                                |
| 20. | Halothane                               | 57. | Ethinyl Oestradiol                           |
| 21. | Thiopental                              | 58. | Norethisterone                               |
| 22. | Lidocaine                               | 59. | Glybenclamide                                |
| 23. | Procaine                                | 60. | Chlorpropamide                               |
| 24. | Nitrous Oxide                           | 61. | Neostigmine                                  |
| 25. | Ibuprofen                               | 62. | Suxamethonium (Succinyl<br>Choline Chloride) |
| 26. | Chlorpheniramine                        | 63. | Ergometrine/Methyl ergometrine               |
| 27. | Epinphrine                              | 64. | Oxytocin                                     |
| 28. | Mebendazole                             | 65. | Amitriptyline                                |
| 29. | Bephenius Hydroxy Naphthcate            | 66. | Imipramine                                   |
| 30. | Metronidazole                           | 67. | Triluoperazine                               |
| 31. | Ampicillin                              | 68. | Aminophylline/Theophylline                   |
| 32. | Sulphamethoxazole                       | 69. | Salbutamol                                   |
| 33. | Trimethoprim                            | 70. | Ephedrine                                    |
| 34. | Erythromycin                            | 71. | Vitamin A                                    |
| 35. | Ethambutol                              | 72. | Vitamin D                                    |
| 36. | Pyrazinamide                            | 73. | Vitamin C                                    |
| 37. | Crieocofulvin                           | 74. | Pantothanates                                |
| 38. | Hydroxy Cobalamine/Cyanoco-<br>balamine | 75. | Ferrous Salts                                |
| 39. | Dextran                                 | 76. | Chlorpromazines                              |
| 40. | Isoserbide Dinitrate                    | 77. | Hydroxyelline Theophylline                   |
| 41. | Propranolol                             | 78. | Doxycycline                                  |
| 42. | Verapamil                               | 79. | Diazepam                                     |
| 43. | Hydrallazine                            | 80. | Cephalexin                                   |
| 44. | Methyl Dopa                             | 81. | Cephradine                                   |
| 45. | Neomycin                                | 82. | Cephaloridine                                |
| 46. | Bacitracin                              |     |  |
| 47. | Betamethasone                           |     |  |
| 48. | Benzyl Benzoate                         |     |  |
| 49. | Sulphacetamide                          |     |  |
| 50. | Pilocarpine                             |     |  |
| 51. | Homatropine                             |     |  |
| 52. | Chlorhexidine                           |     |  |
- Financial outlays and Physical targets  
in oil sector in seventh plan**
107. KUMARI PUSHPA DEVI: Will  
the Minister of PETROLEUM be pleased  
to state:

(a) whether Petroleum sector is being accorded lower priority in the Seventh Plan than it was given in the Sixth Plan;

(b) the financial outlays and physical targets in the oil sector in Seventh Plan;

(c) the amount estimated by his Ministry for implementing its ambitious programme proposed to be implemented in Seventh Plan; and

(d) the details of the programmes proposed to be implemented in the above Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) The Seventh Five Year Plan is still to be approved by Government and the National Development Council.

(b) Does not arise in view of the reply as at (a) above.

(c) For the Seventh Five Year Plan, the Ministry of Petroleum projected an outlay of about Rs. 34078 crores.

(d) The details of the schemes are not yet finalised in view of (a) above.

#### Indigenisation of Ancillary Sector

108. KUMARI PUSHPA DEVI: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether there is a need for the rapid indigenisation of the ancillary sector;

(b) if so, the steps proposed to be taken to remove the stagnation and for the indigenisation of the ancillary sector; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) to (c). It is the policy of the Government to insist on indigenisation of imported components and materials required in various engineering assembly oriented projects where there is scope for ancillarisation. In such projects,

gradual induction of indigenous components and materials for use in the end products is effected through a phased production programme approved for individual industries. As a result, of this procedure, phasing out of imported content, in various products and their replacement by indigenous ones is carried out under a time-bound programme. The time frame under which such indigenisation has to be completed, however, depends upon the technology involved in manufacture of specific products. This would, therefore, vary from product to product, and details are worked out accordingly.

#### Holding of elections in Punjab and Assam

109. SHRI CHITTA MAHATA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are considering to hold Lok Sabha and Assembly elections in Punjab and Lok Sabha elections in Assam; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE: (SHRI H.R. BHARADWAJ): (a) and (b). The Election Commission has informed that the question of holding of elections in Assam can be considered by it only after completion of the process of intensive revision of electoral rolls in the State which is presently in progress.

As regards Punjab, it may be stated that the Government have taken a number of steps to normalise the situation in that State. The Election Commission has written to the State Government drawing attention to the present constitutional position under which elections have to be held and new Ministry sworn in before 5th October, 1985 and acquiring whether the law and order situation in the State is conducive to the holding of peaceful and orderly elections to both to Assembly and the Lok Sabha. The Commission has also taken up the matter with the Central Government enquiring about the measures being contemplated and having a bearing on the holding of elections. This matter is under examination.